

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 328/MP/2018

Subject : Petition under Regulation 31(6) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the financial year 2017-18 in respect of Sewa-II Power Station.

Petitioner : NHPC Limited (NHPC)

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 329/MP/2018

Subject : Petition under Regulation 31(6) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the financial year 2016-17 in respect of Dhauliganga Power Station.

Petitioner : NHPC Limited (NHPC)

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 348/MP/2018

Subject : Petition under Regulation 31(6) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the financial year 2016-17 in respect of Chamera-II Power Station.

Petitioner : NHPC Limited (NHPC)

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 369/MP/2018

Subject : Petition under Regulation 31(6) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for



reasons beyond the control of generating station during the financial year 2016-17 in respect of Bairasiul Power Station.

Petitioner : NHPC Limited (NHPC)

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Date of Hearing : 18.6.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Rajiv S. Dvivedi, Advocate, NHPC
Shri M. G. Gokhale, NHPC
Ms. Swapna Sheshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Shri Ankit Bansal, PSPCL
Shri R. B. Sharma, Advocate, BRPL
Shri Himanshu Chauhan, BRPL
Ms. Meghan Bajpeyi, BRPL
Shri Mohit Mudgal, Advocate, BYPL

Record of Proceedings

The matters were listed for hearing through video conferencing.

2. Learned counsels for the Petitioner and the Respondents, BSES Rajdhani Power Limited (BRPL) and Punjab State Power Corporation Limited (PSPCL), advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

3. On request of the learned counsel for BRPL, the Commission permitted BRPL to file its additional submissions on affidavit by 24.6.2020 with advance copy to the Petitioner, who may file its response thereof by 6.7.2020.

4. The Commission further directed the Petitioner to file the following details/information on affidavit by 18.7.2020:

(a) Design Energy calculation (in MS Excel) as approved by CEA;

(b) Analysis on daily basis of Annexure-II of the Petitions in MS Excel;

(c) Methodology for calculating daily maximum possible generation during the financial year 2017-18 in Petition No. 328/MP/2018 and during the financial year 2016-17 in Petition Nos. 329/MP/2018, 348/MP/2018 and 369/MP/2018 as claimed in the Petitions (in MS Excel);

(d) Daily generation report for the days for which energy shortfall has been claimed due to planned/forced outages, reservoir silt flushing and transmission constraints, etc. as applicable;



(e) Day-wise details of scheduled energy, actual energy injected in the grid and energy accounted for in DSM along with the revenue earned from DSM for such energy;

(f) As per the daily generation analysis submitted by the Petitioner, during high inflow periods, overload capacity of 10% has not been used to its fullest i.e. unit loading is always less than 110% for some generating stations inspite of water availability. Explain the reasons station-wise in this regard; and

(g) Any other relevant information/document to justify the claims in Petitions.

5. The Commission directed that due date of filing of details/information should be strictly complied with.

6. Subject to the above, the Commission reserved order in the Petitions.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

